

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/TT/2021 & Petition No. 241/MP/2022

Petition No. 22/TT/2021

- Subject** : Petition for determination of transmission tariff for the period from COD to 31.3.2024 for 220 kV Kishanganga-Wagoora D/C line partially on M/C tower along with associated bays at Wagoora Sub-station under “Transmission System associated with Kishenganga HEP”.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Ltd. & 17 Others.

Petition No. 241/MP/2022

- Subject** : Miscellaneous Petition against Commission’s order dated 9.6.2021 in Petition No. 471/TT/2020 allowing true up of transmission tariff for 2014-19 and determining of transmission tariff for 2019-24 tariff periods in respect of 220 kV Kishenganga-Amargarh D/C line on M/C tower under the scheme “Transmission System associated with Kishenganga HEP” in the Northern Region.
- Petitioner** : NHPC Limited
- Respondents** : Power Grid Corporation of India Limited
- Date of Hearing** : 20.12.2022
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties present** : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri S.S Raju, PGCIL
Shri B.B. Rath, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Nitish Kumar, PGCIL
Shri Ranjeet Kr. Pandey, PGCIL



Shri S.K. Meena, NHPC
Shri Aman Mahajan, NHPC

Record of Proceedings

Petition No. 22/TT/2021 and Petition No. 241/MP/2022 were taken up together for hearing as they are related.

2. Petition No. 22/TT/2021 is filed by PGCIL for determination of transmission tariff for the period from COD to 31.3.2024 for 220 kV Kishanganga-Wagoora D/C line partially on M/C tower along with associated bays at Wagoora Sub-station under "Transmission System associated with Kishenganga HEP". Petition No. 241/MP/2022 is filed by NHPC for apportionment of the cost of multi-circuit towers and the towers between the Kishanganga-Amargarh Transmission Line and Kishanganga-Wagoora Transmission Line.

3. The representative of PGCIL submitted that as per the directions in RoP dated 27.10.2022, the capital cost of the Kishanganga–Amargarh Transmission Line and Kishanganga–Wagoora Transmission Line has been reapportioned and the detailed break-up of their cost has been filed vide affidavit dated 18.11.2022. He submitted that the RCE-II has been submitted because of the reapportionment of the capital cost of the transmission lines.

4. Learned counsel for NHPC submitted that due to reapportionment of the capital cost of the transmission lines, the tariff of the transmission lines has to be revised and the additional tariff recovered from NHPC has to be refunded and it may be passed over to NHPC alongwith interest.

5. The representative of PGCIL requested the Commission to reopen Petition No. 471/TT/2020 and allow to submit the revised Auditor certificate and tariff forms in view of the reapportionment of the cost of the transmission lines.

6. The Commission directed the Petitioner to submit Auditor's Certificate, revised tariff forms, details of cost adjustment of common assets of Kishanganga–Amargarh Transmission Line and Kishanganga–Wagoora Transmission Line and revised apportionment by 13.1.2023 with a copy to Respondents, including NHPC. The Commission further directed PGCIL to file the information within the specified time and observed that no extension of time will be allowed.

7. Subject to the above, the Commission reserved the order in Petition No. 22/TT/2021 and Petition No. 241/MP/2022.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

